

(2024) 04 KL CK 0101
In the High Court Of Kerala
Case No : Writ Petition (C) No.3406 Of 2016

K.Chandran

APPELLANT

Vs

Government Of Kerala

RESPONDENT

Date of Decision : 09-04-2024

Acts Referred:

Citation : (2024) 04 KL CK 0101

Hon'ble Judges : Sathish Ninan, J

Bench : Single Bench

Advocate : Babu Joseph Kuruvathazha, P.T.Abhilash, A.Abdulkharim, Sanjay Thampi, Baijuraj G.

Final Decision : Dismissed

Judgement

Sathish Ninan, J.

1. This writ petition is filed seeking the following reliefs:

"(I) Issue a writ of mandamus or any other appropriate writ, order or direction commanding the respondents to permit the petitioners to continue in service, until they attain 60 years, in pursuance to Ext.P1 proceeding of the 2nd respondent and Ext.P2 proceeding of the 3rd respondent;

(II) Issue a writ of mandamus or any other appropriate writ, order or direction commanding the 2nd respondent to consider and dispose of Ext.P4 representation, forthwith."

2. From the counter affidavit filed by the 3rd respondent, it is seen that the proposal for enhancement of retirement age is already rejected by the Government. The counter affidavit also states that W.P(C) No.22236 of 2005 filed seeking similar reliefs has been answered against the petitioner and was affirmed in writ appeal.

In the light thereof, nothing survives in the writ petition. Writ petition is accordingly dismissed.